

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 4356/2015

New Delhi, this the 18th day of May, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Sh. Udai Veer Singh
Aged about 59 Yerars
S/o Sh. Yaad Ram
I.D No. 1980/7721,
GR. II. (Dass)
R/o J-86, Khema Katara, Andha Mughal
Kishanganj, Delhi-110007. Applicant
Present: Applicant in person

Versus

1. Services department -IV
Through its Secretary
Govt. of NCT of Delhi.
Delhi Secretariat, I.P. Estate,
New Delhi -110002.
2. Directorate of Education
Through its Regional Director (C/W)
Government of NCT of Delhi.
S.V. Lancer's Road, Timarpur
Delhi-110054. Respondents

Present: Mr. Anmol Pandita, proxy for Mr. Vijay Pandita)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Learned proxy counsel for the respondents states that they have filed reply in the April, 2016, which is not on record, however, copy of the same is placed before us. He has stated

that according to the office order No. F 6.(1) /2013/S-IV/JSC /Pt. File /939 dated 11.06.2015, the grievance of the applicant has been redressed. The applicant, who is present in person, and accepts that his grievance has been redressed and such order has been issued.

In view of above, nothing survives in this OA and the same is dismissed as having become infructuous. No costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member A)

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written request dated 07.07.2015 for release of salary for the month of May, 2015 onwards, his grievance has been redressed. The applicant, who is present in person and accepts that his grievance has been redressed and such order has been issued.